

ITEM NO.301+302+303 Court 1 (Video Conferencing) SECTION PIL-W
+304+305+306

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1018/2021

MADRAS BAR ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.113945/2021-STAY APPLICATION)

With

SLP(C)No.10911/2021(XIV)

IA No.99099/2021 - Clarification/direction

D.No.21255/2021(PIL-W) in WP(C)No.502/2021

WP(C)No.775/2021(PIL-W)

WP(C)No.856/2021(PIL-W)

Writ Petition(s)(Civil) No(s).906/2021

(FOR ADMISSION and IA No.100308/2021-APPROPRIATE ORDERS/DIRECTIONS)

WP(C)No.910/2021(X)

(FOR ADMISSION and IA No.100451/2021-GRANT OF INTERIM RELIEF)

Date : 15-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)
In WP(C)1018/21

Mr. Arvind P. Datar, Sr.Adv.
Mr. Rahul Unnikrishnan, Adv.
Mr. TVS Raghavendra Sreyas, Adv.
Mr. Naveen Hegde, Adv.
Mr. Siddharth Vasudev, Adv.
Mr. Navdeep Singh, Adv.
Ms. Gayatri Gulati, Adv.

In Contempt Pet...
D.No.21255/21

Mr. Krishnan Venugopal, Sr.Adv.
Mr. Shashikiran Shetty, Sr.Adv.
Mr. Mahesh Thakur, Adv.
Mr. Kaushik Mishra, Adv.
Mr. Ajay Kanojiya, Adv.
Ms. Viapsha Singh, Adv.

In WP(C)906/2021

Mr. Vikas Singh, Sr.Adv.
Mr. Shyamal Kumar, AOR
Mr. Neeraj Shekhar, Adv.
Mr. Anil Kumar Tomar, Adv.
Ms. Deepeika Kalia, Adv.
Mr. Kapish Seth, Adv.
Mr. Mritunjay Singh, Adv.
Mr. Meenesh Dubey, Adv.

Mr. Satvik Mishra, Adv.
Ms. Priyanka Khosla, Adv.
Mr. B.S. Rajesh Agrajit, Adv.
Mr. Sanjay Kumar, Adv.
Mr. Samdarshi Sanjay, Adv.

In WP(C)No.910/21 Dr. Abhishek Manu Singhvi, Sr.Adv.
Mr. Muhammad Ali Khan, Adv.
Mr. Abhishek Jebaraj, Adv.
Ms. Nupur Raut, Adv.
Mr. Omar Hoda, Adv.
Mr. Aman Sharma, Adv.
Ms. Aishwarya Mohapatra, Adv.
Mr. Imroz Alam, Adv.

In SLP(C)10911/21 Mr. Nidesh Gupta, Sr.Adv.
Mr. Siddharth R.Gupta, Adv.
Mr. Mrigank Prabhakar, Adv.
Ms. Sakshi Banga, Adv.

In WP(C)775/21 Mr. Mahabir Singh, Sr.Adv.
Mr. Sunil Dalal, Sr.Adv.
Mr. Amit Sahni, Adv.
Ms. Preeti Singh, Adv.
Mr. Sunklan Porwal, Adv.
Ms. Saumya Dwivedi, Adv.
Mr. Shubham Kaushik, Adv.
Ms. Sonali Tiwary, Adv.
Ms. Indira Goswami, Adv.
Ms. J.S. Sethi, Adv.

In WP(C)856/21 Mr. Jaideep Gupta, Sr.Adv.
Mr. P.S. Sudheer, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Ms. Shruti Jose, Adv.

For Respondent(s) Mr. K.K. Venugopal, AG
Mr. Tushar Mehta, SG
Mr. K.M. Natraj, ASG
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Mr. Kanu Agrawal, Adv.
Mr. Saurabh Mishra, Adv.
Ms. Vanshja Shukla, Adv.
Ms. Priyanka Das, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Ankur Talwar, Adv.
Mr. Rajat Nair, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Siddhant Kohli, Adv.
Ms. Shraddha Deshmukh, Adv.
Ms. Suhasini Sen, Adv.
Mr. B.V. Balram Das, AOR

Mr. M.K. Maroria, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. Arvind Kumar Sharma, Adv.

In WP(C)No.856/21 Mr. Dhaval Mehrotra, Adv.
(For SEBI) Mr. Sudhanshu Sikka, Adv.
For M/S. K Ashar & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through video conferencing.

Heard Mr. Arvind P. Datar, learned Senior Counsel appearing on behalf of the petitioner in W.P. (C) No.1018 of 2021, Dr. Abhishek Manu Singhvi, learned Sr. Counsel appearing on behalf of the petitioner in W.P. (C) No.910 of 2021, Mr. Krishnan Venugopal, learned senior counsel appearing on behalf of the petitioner in Contempt Petition...D.No.21255/2021 in WP(C)No.502/2021, Mr. Nidhesh Gupta, learned senior counsel appearing on behalf of the petitioner in SLP(C)No.10911/2021, Mr. Jaideep Gupta, learned senior counsel appearing on behalf of the petitioner in WP(C)No.856/2021 as also Mr. K.K. Venugopal, learned Attorney General for India.

Issue notice in WP(C)No.1018/2021.

Notice has already been issued in WP(C)No.910/2021 vide order dated 06.09.2021.

Learned Attorney General for India prays for and is granted two weeks' time to file counter affidavit in both these matters.

Tag Contempt Petition...D.No.21255/2021 with
SLP(C)No.10911/2021.

Learned Attorney General for India prays for two weeks' time so as to enable the Government to fill up the vacancies in various Tribunals.

Taking note of the submissions advanced by the learned Attorney General for India, we direct the Registry to list these matters after two weeks.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)

